

**Relocation of Indian Institute of
advance studies, Shimla**

2357. DR. JINENDRA KUMAR JAIN:
Will the PRIME MINISTER be
pleased to state;

(a) what decisions have been taken on
the proposed relocation of the Indian
Institute of Advanced Studies (HAS) from
the former Viceregal Lodge at Shimla;
stating the reasons necessitating such
relocation;

(b) what has been the performance of
the HAS, and what have been its failings;

(c) what steps have been taken in the
past against errant authorities who
contributed to its decline;

(d) the reasons for which Government
have not introduced changes in this Institute
so as to preclude the necessity of
relocation; and

(e) what is Government's policy to
prevent the use of this historical monument
for unsuitable purposes such as a hotel?

THE MINISTER OF STATE IN THE
MINISTRY OF HUMAN RESOURCE
DEVELOPMENT (SHRI CHIMANBHAI
MEHTA): (a) Government has decided that
the entire campus of the Indian Institute of
Advanced Study, earlier known as the
Viceregal Lodge with an area of 127 acres,
may be transferred to the Ministry of
Tourism for being developed as a major
tourist resort by I.T.D.C. with the stipulation
that the main building will not be used for
touring purposes. The relocation of the
Institute is not linked to its performance.
Government of Himachal Pradesh have
offered some alternative sites for the
shifting of the Institute.

(b) to (d) The organisation of the
Institute has been periodically examined by
Review Committees, the last one being
under the Chairmanship of Prof. Krishna
Kriplani in 1980. After considering the
recommendation of the Krishna Kriplani
Committee, the Govern-

ment restructured and reorganised the
Institute's activities and functions from April
1984. The Government also reorganised the
Governing Body of the Institute. The
Government is generally satisfied with
progress made by the Institute after its
restructuring and reorganisation in 1984.

(e) Government of Himachal Pradesh has
proposed that the Himachal Pradesh State
Museum, Shimla, may be shifted to the
main building of the Viceregal Lodge. The
exact use of the main building will be
decided later.

**Controlling the pollution caused by
vehicles**

2358. SHRI MENTAY PADMANA-
BHAM: Will the Minister of ENVIRON-
MENT AND FORESTS be pleased to state:

(a) whether Government have initiated
any programme of controlling pollution
caused by vehicles all over the country;

(b) if so, the details thereof;

(c) whether any financial incentives
are being given to the States for strict
implementation of such programmes;

(d) what are the details of the finances
being allotted under the programme;

(e) whether the performance by diffe-
rent States is being regularly monitored; and

(f) the results thus obtained so far?

THE MINISTER OF ENVIRONMENT
AND FORESTS (SHRI NILA-MANI
ROUTRAY): (a) and (b) Yes, Sir. The steps
taken to control vehicular pollution in the
country include the following:

(i) Gross and mass emission standards
for petrol as well as diesel driven vehicles
have been notified on 2.6.89 under the
amended Motor Vehicles Act, 1988 and
are being implemented from 1.3.1990.

(ii) Public awareness campaigns.